

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.2
TP/3(AHM)2023 in CP of 69(HC)2013

Proceedings under Section 7 IBC

IN THE MATTER OF:

HDFC Bank Ltd

.....Applicant

V/s

Archit Organosys Ltd

.....Respondent

Order delivered on: 13/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Rashesh Sanjanwala, Sr. Advocate, along with
Mr. Tarak Damani, Advocate

For the Respondent

: Ms. Prachi Bohra, Advocate, for A.R.
Gupta & Associates, Advocate.

ORDER

This application is filed under Section 7 of IBC, 2016.

Ld. Counsel for the respondent seeks time to file Vakalatnama and reply. Hence, notice to respondent is waived.

Ld. Counsel for the respondent is directed to file Vakalatnama (along with Board Resolution) and reply within seven days, by serving copy of the reply to the other side and the other side may file rejoinder within seven days thereafter.

Matter stands adjourned to 07.06.2023

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)